

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22549/2014

(Arising out of impugned final judgment and order dated 16-05-2014 in CMWP No. 15260/2014 passed by the High Court Of Judicature At Allahabad)

SARVESHWARI SAMOOH SANSTHAN DEVASTHAN

Petitioner(s)

VERSUS

BOARD OF REVENUE, U.P. THR. ITS SECRETARY & ORS.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 1/2014)

Date : 19-03-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Rakesh Dwivedi, Sr. Adv.
Mr. T. Srinivasa Murthy, Adv.
Mr. Senthil Jagadeesan, AOR
Ms. Shruti Iyer, Adv.
Ms. Sonakshi Malhan, Adv.
Ms. Suriti Chowdhary, Adv.

For Respondent(s) Mr. Raju Ramachandran, Sr. Adv.
Mr. Sridhar Potaraju, AOR
Mr. Prabhat Kumar, Adv.
Ms. Ankita Sharma, Adv.

Mr. Ajay Kumar Mishra, AAG
Mr. Akshat Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Needless to say, the interim order passed earlier shall continue to operate in the meantime.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
COURT MASTER